

**BEFORE THE CENTRAL ELECTRICITY REGULATORY
COMMISSION, NEW DELHI**

IN THE MATTER OF:

NTPC Vidyut Vapar Nigam Ltd.

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Applicant

**Comments on proposed amendment for Real-Time Electricity
Markets**

No. : L-7/105(121)/2007-CERC- Dated: 6th August, 2019

Proposed amendment:

In the Notification (Draft) No. L-7/105(121)/2007-CERC at clause 3.0 Amendment of Regulation 13 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2008 a para regarding Procedure for scheduling of transaction in Real-time market has been added. In this auction window for real time market has been provided of 15 minutes.

Comments/Suggestion:

Present bidding process in power exchange:

Bidding process in exchanges presently requires either typing the bids in the exchange platform or to create bid files outside the system and then upload the same into the exchange platform. As these bids are manually prepared so are required to be rechecked after uploading into the exchange platform because incorrect bids may result in huge financial repercussions to the trader member.

The bidding window of 15 minutes is very small. A trader member has many clients and in this short bidding window (For Eg- 2245 to 2300 Hrs for bidding power for delivery period – 0000 to 0030 Hrs) it will not be possible to prepare, upload and check the uploaded bids for all its clients in this short interval.

Suggestion: Exchange should provide such a platform to its trader members which the trader can extend to its clients and client can directly submit the real time bids and also can see its result. For example NVVN has 50 plus Gencos, Discoms as its clients as per the proposal it is extremely difficult to submit bid in 15 minutes time block for all its 50 plus clients. Above suggestion will enable clients to submit directly and see its result and schedule accordingly.

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New Delhi
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